



SoftSol India Limited

CIN: L72200TG1990PLC011771

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POST BUY-BACK PUBLIC ADVERTISEMENT FOR THE ATTENTION OF THE SHAREHOLDERS/BENEFICIAL OWNERS OF EQUITY SHARES OF SOFTSOL INDIA LIMITED

This Post Buyback Public Advertisement (i.e., "Post Buyback Public Advertisement") is being made pursuant to the provisions of Regulation 24 (vi) of the Securities and Exchange Board of India (Buyback of Securities) Regulations, 2018 as amended thereto (the "SEBI Buyback Regulations"). This Post Buyback Public Advertisement should be read in conjunction with

- the public announcement in connection with the Buyback published on December 23, 2022 in the following newspapers: i) Financial Express (English - All Editions) ii) Jansatta (Hindi - All Editions) and (iii) Nava Telangana (Telugu - Hyderabad Edition) ("Public Announcement");
- the draft letter of offer dated December 29, 2022 in connection with the Buyback ("Draft Letter of Offer");
- the letter of offer dated February 23, 2023 in connection with the Buyback ("Letter of Offer"); and
- the offer opening advertisement dated February 27, 2023 published on February 28, 2023 in the following newspapers: i) Financial Express (English - All Editions) ii) Jansatta (Hindi - All Editions) and (iii) Nava Telangana (Telugu - Hyderabad Edition) ("Offer Opening Advertisement")

1. The Buyback

- SoftSol India Limited ("the Company") has announced the Buyback of up to 20,58,824 fully paid-up equity shares of the Company of the face value INR 10/- each ("Equity Shares") from the shareholders/ beneficial owners of Equity Shares as on January 13, 2023 (the "Record Date"), on a proportionate basis, through the "tender offer" process, in accordance with the Article 20 of the articles of association of the Company, Sections 68, 69 and 70, and other applicable provisions of the Companies Act, 2013, including any statutory modification(s) or re-enactment thereof (the "Companies Act") and applicable rules thereunder including the Companies (Share Capital and Debentures) Rules, 2014, the SEBI Buyback Regulations, at a price of INR 170 (Indian Rupees One Hundred and Seventy only) per Equity Share ("Buyback Price") payable in cash, for an aggregate maximum amount of INR 35.00 Crores (Indian Rupees Thirty Five Crores only) (the "Buyback Size") (the process being referred hereinafter as the "Buyback"). The Buyback Size and the Buyback Price do not include brokerage costs, fees, turnover charges, taxes such as securities buyback tax, transaction tax and goods and service tax (if any), stamp duty and other transaction charges.
- The Company adopted the tender offer route for the purpose of the Buyback. The Buyback was implemented using the "Mechanism for acquisition of shares through Stock Exchange" issued by SEBI vide circular no. CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with circular no. CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 and SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, along with the procedure prescribed in the notice issued by BSE bearing reference number 20170202-34, dated February 02, 2017, and in accordance with the procedure prescribed in the Companies Act and the SEBI Buyback Regulations.
- The Company commenced the Buy-back on March 03, 2023 (Friday) and closed on March 17, 2023 (Friday).

2. Details of the Buy-back

- The Company bought back 20,58,824 (Twenty Lakhs Fifty Eight Thousand Eight Hundred and Twenty Four Only) Equity Shares at a price of INR 170/- (Indian Rupees One Hundred and Seventy only) per Equity Share.
- The total amount utilized in the Buyback is INR 35.00 Crores (Indian Rupees Thirty Five Crores only) (excluding transaction costs viz. brokerage, applicable taxes such as securities transaction tax, buyback tax, goods and service tax, stamp duty, etc).
- The Registrar to the Buyback i.e., Kfin Technologies Limited (the "Registrar") considered 283 valid bids for 20,94,119 Equity Shares in response to the Buyback, resulting in the subscription of approximately 1.0171 times the maximum number of Equity Shares proposed to be bought back. The details of valid bids received by the Registrar to the Buyback Offer # are as follows:

Category of Investor	No. of Equity Shares reserved in Buyback	No. of Valid Applications	Total Equity Shares tendered	% Response	No. of Equity Shares Accepted
Reserved category for Small Shareholders	308,824	278	87,363	28.28	87,363
General Category of other Shareholders	1,750,000	5	2,006,756	114.67	1,971,461
Total	2,058,824	283	2,094,119	101.71	2,058,824

as per the certificate dated March 23, 2023 received from Kfin Technologies Limited.

- All valid bids have been considered for the purpose of Acceptance in accordance with the Buyback Regulations and as per "Process and Methodology for the Buyback" as enumerated on page 32 of the Letter of Offer. The communication of acceptance/ rejection is being dispatched by the Registrar to the respective shareholders on March 24, 2023.
- The settlement of all valid bids has been completed by Indian Clearing Corporation Limited ("ICCL") on March 23, 2023.
- The extinguishment of 20,58,824 (Twenty Lakhs Fifty Eight Thousand Eight

Hundred and Twenty Four only) Equity Shares accepted under the Buyback, comprising of: (i) 20,58,824 (Twenty Lakhs Fifty Eight Thousand Eight Hundred and Twenty Four only) Equity Shares in dematerialized form and (ii) 0 (zero) Equity Shares in physical form, is currently under process and shall be completed within the stipulated period i.e., on or before Thursday, March 30, 2023.

- The Details of Equity Shareholders/ Beneficial Owners from whom Equity shares exceeding one percent of the total equity shares were bought in the buyback are as follows:

Sr. No.	Name of the Eligible Shareholder	No. of Equity Shares accepted under the Buyback	Equity Shares accepted as a % of total Equity Shares bought back	Equity Shares accepted as a % of total post-Buyback Equity Shares
1	MADALA SRINIVASA RAO	13,36,084	64.90	9.05
2	BOYAPATI PRAMEELA	6,29,531	30.58	4.26
	TOTAL	19,65,615	95.48	13.31

3. Capital Structure and Shareholding Pattern

- The capital structure of the Company, as on the date of the Public Announcement and post completion of the buyback is set forth below:

Particulars	Pre-Buyback (As on the date of the Public Announcement)	(In INR) Post completion of the Buyback (In INR) #
Authorised sharecapital:		
5,00,00,000 Equity Shares of face value of INR 10/-	50,00,00,000	50,00,00,000
Issued, subscribed and fully paidup share capital:		
Pre-Buyback:		
1,68,22,513 Equity Shares of INR 10/- fully paid up (Forfeited	16,82,25,130	
8,28,022 equity shares of INR 5/- partly paid up)	41,40,110	
	17,23,65,240	
Post-Buyback:		
1,47,63,689 Equity Shares of INR 10/- fully paid up (Forfeited		14,76,36,890
8,28,022 equity shares of INR 5/- partly paid up)		41,40,110
		15,17,77,000

Subject to extinguishment of 20,58,824 Equity Shares bought back.

- The shareholding pattern of the Company as on the Record Date, January 13, 2023, pre and post Buyback, is as under:

Category of Shareholders	Pre Buyback		Post Buyback #	
	No. of Equity Shares	% to the existing equity share capital	No. of Equity Shares	% to the existing equity share capital
Promoters & Promoter Group -along with persons acting in concert, (collectively "the Promoters")	1,21,83,328	72.42	1,08,47,244	73.47
Others (Public – Resident Indians, NRIs, Bodies Corporate, HUF, Trusts, Clearing Members, etc.)	46,39,185	27.58	39,16,445	26.53
Total	1,68,22,513	100.00	1,47,63,689	100.00

The Company is in the process of extinguishing 20,58,824 Equity Shares bought back.

4. Manager to the Buyback

akasam consulting private limited CIN: U71440TG2000PTC035024 'akasam' 10-1-17/1/1, level 3 & 4, Masab Tank, Hyderabad – 500 004, Telangana, India Telephone No.: +91-40-6644 4999/55 Contact Person: M P Naidu (Mobile 99496 95940) Email: info@akasamconsulting.com, mpnaidu@akasamconsulting.com Website: www.akasamconsulting.com SEBI Registration No.: INM00011658 Validity Period: Permanent	

In terms of Regulation 24(vi) of the SEBI Buyback regulations, the Board of Directors accepts responsibility for all the information contained in this Post Buyback Public Advertisement and confirms that this Post Buyback Public Advertisement contains true, factual and material information and does not contain any misleading information.

All capitalized terms, unless defined herein, shall have the meaning ascribed to them in the Letter of Offer.

For and on behalf of the Board of Directors of SoftSol India Limited

Sd/- Bhaskara Rao Madala Whole-time Director DIN: 00474589	Sd/- Dr. T Hanuman Chowdry Director DIN: 00107006	Sd/- Baddam Laxman Company Secretary & Compliance Officer Membership No. ACS-20625
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Date: March 24, 2023

Place: Hyderabad